

(b) and (c). The price and other details are under negotiation.

Shri Dabhi : May I know whether these planes will compare favourably with the existing planes, both as regards price as well as in regard to quality of service?

Shri Jagjivan Ram : I have said that the price and other matters are under negotiation.

Shri R. P. Garg : What is the special advantage in acquiring these planes?

Shri Jagjivan Ram : The special advantage is that we shall get planes. It is very difficult to get aircraft of the Dakota type these days. So, the special advantage is that we shall be able to replace the Dakotas that we have lost.

Shri C. D. Pande : May I know whether it is a fact that the plane which was presented to the Prime Minister as a sample did not compare favourably with the Viscount, which is the most modern and reliable plane in the world today, as regards both price and comfort?

Shri Jagjivan Ram : Nobody will think that an Ilyusin or the Dakota type plane will compare well with the Viscount.

Shri C. D. Pande : In point of price?

Shri Jagjivan Ram : Even in point of price or anything else, because the Viscount is a much bigger and a much larger plane, and therefore, naturally the price and performance of a Viscount will be decidedly greater and better than those of Ilyusin. So, the comparison, if at all, will be with the Dakota and not with the Viscount.

Shrimati Tarkeshwari Sinha : What is the total expected life of that plane, and whether its suitability has been tested in this climate, in this weather and in the atmosphere of India?

Shri Jagjivan Ram : It is too early to say about the life. The plane was designed only two years ago. So, even the Russians themselves cannot be sure of its life.

As regards the suitability of the aircraft in the Indian climate, we have got one Ilyusin with the Indian Air Force, and the report is that the technical performance of that aircraft has been quite satisfactory.

Shri Jaipal Singh : Are we to understand that quite apart from the issue of negotiations by the Indian Airlines Corporation and also Government, they have now definitely decided in favour of the Ilyusin as the replacement aircraft for all the Dakotas?

Shri Jagjivan Ram : It is our idea to get some Ilyusins. The difficulty is that we have lost nine Dakotas during the last three years, and a suitable aircraft of the Dakota type has not been designed

in the world as yet. And we require medium-type aircraft, and it will be advantageous to us if we get a Dakota-type aircraft.

Shri G. S. Singh : Before Government came to this decision, did the Minister make a comparative study, with regard to the payload and engine-overhaul-hours, with the other aircraft, before deciding on Ilyusin?

Shri Jagjivan Ram : I do not know what other aircraft the hon. Member has in view. These are, of course, the obvious things to be gone into before any purchaser decides to purchase a commodity.

Kharagpur Accident

*166. **Shri Kamath :** Will the Minister of Railways be pleased to state :

(a) Whether the enquiry by the Government Inspector of Railways into the accident at Kharagpur in May last has been concluded; and

(b) If so, with what results?

The Deputy Minister of Railways and Transport (Shri Alagamma) : (a). The Government Inspector of Railways, Calcutta, held his statutory enquiry into the accident on 27th and 28th May 1956 and has submitted his Preliminary Report.

(b) His provisional finding is that the accident was brought about by forcibly removing engine crew from the locomotive of the train and setting it in motion unattended by some persons so far unidentified.

Shri Kamath : Has the Minister received a copy of the report of an enquiry made into this matter by persons representing all parties, all Unions and groups, including Members of Parliament, other than the Congress and the INTUC, and if so, have Government examined or considered the report presented to them by this non-official committee?

Shri Alagamma : I am not aware of any such report having been received.

Shri Kamath : I have got a copy of the report, which has been addressed to the Minister. I can just show it to the Deputy Minister.

Shri Alagamma : In such cases, a statutory enquiry is ordered. The Government Inspector has already made this enquiry, and we are awaiting his final report. His provisional finding is what is stated in the main answer.

Shri Kamath : Does the Government Inspector's report refer to the large-scale arrests of leading workers there, who were arrested long before this unfortunate incident took place, and may I know whether and to what extent these large-scale arrests of leading workers there provoked these subsequent happenings?

Shri Alagasan : I have already given what his provisional finding is. I do not have the report itself before me.

Shri Kamath : Am I to understand that the report is not with the Minister, but only the finding is with him ?

Shri Alagasan : I have only the provisional finding. I do not have the contents of the report before me.

Shri Kamath : Am I to understand that the Government inspector has not submitted his report or that the Minister has not brought it to the House?

Shri Alagasan : I said I am not able to answer the question because I do not have the contents of the report before me.

Shri Kamath : When will the report be presented to Government, and laid on the Table of the House?

Shri Alagasan : If the hon. Member gives me notice, I can give it.

Shri Kamath : The notice is there in the question itself.

Mr. Speaker : I am not able to follow. The hon. Member wants to know whether a report has been submitted to Government. Now, the reply can be one of two things, namely that there is inability on the part of the Minister to answer this question, may be, because he has not looked into the report or because he has not brought the report here,—that is one thing; and into the second thing is—or the report itself has not been submitted, and the Minister does not know exactly when it will be submitted.

Shri Alagasan : The final report has not been submitted, and this is only an interim report. The second part of the question was 'if so, with what result?' In reply to that, I have given the provisional finding. We should have the final report, because I can answer the question definitely.

Shri Kamath : May I know whether the practice of Government inspectors is to submit findings without any report?

Mr. Speaker : An interim report is submitted, but it may be very short and brief. It may not contain all those points which a final report would contain.

Shri Kamath : That means that only a one-line finding is there.

Shrimati Renu Chakravarty : May I know whether a report containing the findings of various Members of Parliament who visited that area was submitted to the Minister of Railways and Transport, Shri Lal Bahadur Shastri, and if so, whether Government have considered that report? May I also know whether in view of the fact that they have brought forward certain new things in that report, Government have taken up the question of setting up a fresh enquiry as has been demanded by them in that report?

Shri Alagasan : I am not aware of that report, and as such, I am unable to answer that question.

Mr. Speaker : If a report is said to have been presented to the Minister in chief, it is supposed to have been submitted also to all the Ministers. Of course, whoever answers must be posted with all the material available with the Ministry as a whole.

Shri Alagasan : Unfortunately, I am not posted.

Mr. Speaker : Fortunately, hereafter, every Minister must be posted with everything that happens in his Ministry. Otherwise, he must bring the other Minister also here to answer such questions. I hope this will be taken notice of in future by all the Ministers.

Shri M. K. Maltra : Did the inspector while making the inquiry ascertain whether there was a brake-van, and if so, what prevented the Guard from applying the brake when the driver was taken out?

Mr. Speaker : Possibly it is not in the interim report.

Shri Alagasan : I am unable to answer that question.

मजूरी बोर्ड

* १६७. श्री मन्त बर्मान : क्या जन मंत्री यह बताने की कृपा करेंगे कि अमजीवी पत्रकार (सेवा की शर्त) और विविध उप-बन्ध अधिनियम के अन्तर्गत कुछ समय पहले बनाये गये मजूरी बोर्ड ने अब तक क्या प्रगति की है ?

जन उप मंत्री (जी. आशिष शर्मा) : पत्रकार सम्बन्धी बोर्ड २ मई, १९५६ को नियुक्त किया गया था। २६ मई, १९५६ को इसकी पहली बैठक हुई। प्रस्तावनी तैयार करके लगभग छः हजार प्रस्तावनी संस्थाओं और संगठनों को भेजी जा चुकी है। इसकी दूसरी बैठक १३ अगस्त, १९५६ को होगी। आशा है कि बोर्ड अगस्त के आखिरी हफ्ते से अक्टूबर में गवाही देने का काम शुरू करेगा।

श्री मन्त बर्मान : क्या गवर्नमेंट को अखिल भारतीय अमजीवी पत्रकार संघ का इस आश्चर्य का प्रस्ताव प्राप्त हो गया है कि इस बोर्ड का कार्य देर से देर नवम्बर तक चकर समाप्त हो जाना चाहिये और क्या